

जिस दिन सभी उनका पर्दाफाश करने लग जाएँ, तो मैं समझता हूँ कि किस हालत में बड़े-बड़े नेता रहेंगे, बहुत तकलीफ हो जाएगी।

MR. CHAIRMAN: The word * will not go on record.

श्री पीयूष गोयल: ठीक है, सर। उनको दुख हुआ। मैं * के बदले यह कहूँगा कि विपक्ष के नेता को दुख हुआ और परेशानी हुई कि देवेगौड़ा जी अब उनके साथ नहीं हैं। वैसे तो इनके कई साथी छोड़ कर जा रहे हैं। हम कई राज्यों में यह देख रहे हैं कि उनके साथी तेज गति से एक के बाद एक छोड़ कर जा रहे हैं, लेकिन देवेगौड़ा जी ने भी कोई कसर नहीं छोड़ी।...(व्यवधान)...

श्री सभापति: प्लीज़, प्लीज़।

श्री पीयूष गोयल: उन्होंने भी पूरी तरीके से अपने जवाब में बता दिया कि माननीय खरगे जी के साथ अलग-अलग समय पर उनके भी कैसे बड़े अनुभव रहे हैं। यह नॉक-ड्रॉक भी इस सदन की एक प्रकार से विशेषता है। यह नॉक-ड्रॉक चलती रहे, लेकिन हम कभी डिसिप्लिन न तोड़ें, सदन की कार्यवाही में तकलीफ न डालें। अच्छी तरीके से सदन चले, ऐसा मैं समझता हूँ। सभी रिटायरिंग मेम्बर्स की भी इच्छा रहेगी कि आगे भी इसी प्रकार से सदन चले। जो रिटायरिंग मेम्बर्स हैं, जो आज सेवानिवृत्त हो रहे हैं, उनमें से कुछ तो वापस आ जाएँगे, कुछ अलग-अलग तरीके से देश की सेवा में लगेंगे, अपनी पार्टी की सेवा में लगेंगे, अपने अलग-अलग passion और hobbies को pursue करेंगे। मैं भी अपनी तरफ से उन सभी को शुभेच्छा देता हूँ, शुभकामनाएँ देता हूँ। मैं भगवान से प्रार्थना करता हूँ कि भगवान उनको दीर्घायु दे और उन सबको सदैव सफलता मिलती रहे, बहुत-बहुत धन्यवाद।

PAPERS LAID ON THE TABLE - Contd.

MR. CHAIRMAN: Now, Papers to be laid. Shrimati Meenakashi Lekhi.

I. Heritage Bye-laws of the Ministry of Culture

II. Report and Accounts (2022-23) of WZCC, Udaipur, Rajasthan and ICCR, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI MEENAKASHI LEKHI): Thank you very, ever grateful. Hon. Chairperson, Sir, with

* Not recorded.

your permission, I rise to lay on the Table:—

I. A copy each (in English and Hindi) of the following Heritage Bye-laws of the Ministry of Culture, under sub-section (6) of Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-

- (1) Heritage Bye-Laws for Vapiyaka Cave and Vada Thika Cave, Barabar and Nagarjuni hill, Jehanabad, Bihar.
- (2) Heritage Bye - Laws for British Cemetery at ChiriaJhil, Lucknow.
- (3) Heritage Bye-Laws for Dianut-ud-daula's Karbala, Menhadiganj, District-Lucknow, Uttar Pradesh.
- (4) Heritage Bye-Laws for Tomb of Ghazi-ud-din Haider (First King of Oudh) in the Shah Najaf on the right bank of the river Gumti, Tehsil & District - Lucknow, U.P.
- (5) Heritage Bye-Laws for Gopi Cave, Barabar and Nagarjuni hill, Jehanabad, Bihar.
- (6) Heritage Bye-Laws for Kacheri Cemetery, Kanpur, Uttar Pradesh.
- (7) Heritage Bye-Laws for Sikandar Bagh Buildings and Monuments of Ninety Third Highlanders, Lucknow, Uttar Pradesh.
- (8) Heritage Bye-Laws for Tomb of Nadir Shah and Dome of Adil Shah Faruki, Burhanpur, Madhya Pradesh.

[Placed in Library. For (1) to (8) See No. L.T. 11455/17/24]

II. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the West Zone Cultural Centre (WZCC), Udaipur, Rajasthan, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 11063/17/24]

- (ii) (a) Annual Report of the Indian Council for Cultural Relations (ICCR), New Delhi, for the year 2022-23.
- (b) Annual Accounts of the Indian Council for Cultural Relations (ICCR), New Delhi, for the year 2022-23, and the Audit Report thereon.

- (c) Review by Government on the working of the above Council.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 11456/17/24]

***#THE INTERIM UNION BUDGET, 2024-25;
*#THE INTERIM BUDGET OF UNION TERRITORY OF
JAMMU AND KASHMIR, 2024-25**

&

GOVERNMENT BILLS

#The Appropriation (Vote on Account) Bill, 2024;

#The Appropriation Bill, 2024;

#The Jammu and Kashmir Appropriation (No.2) Bill, 2024;

#The Jammu and Kashmir Appropriation Bill, 2024;

&

#The Finance Bill, 2024

MR. CHAIRMAN: Well, as per the Constitution, I am 'Chairman' When the Constitution was amended, Chidambaramji will recollect, in part 9 and 9A, 'Chairperson' word has been used, but corresponding amendment could not be effected. So, 'Chairman' at the moment till the House takes the view making amendment in that provision also to make it gender neutral.

Now we take up further discussion on the Interim Union Budget, 2024-25 and the Interim Budget of Union Territory of Jammu and Kashmir, 2024-25. Yesterday the hon. Members had participated in the discussion. Today the Appropriation Bills and the Finance Bill have been included in the Agenda for which a Supplementary List of Business has been issued. We will now take up the combined discussion on the Bills after the Minister has moved the motion for consideration. The hon. Finance Minister will reply at the end of the combined discussion. Bills for consideration and return, The Appropriation (Vote on Account) Bill, 2024, as passed by Lok Sabha; The

* Further discussion continued from 7.2.2024.

Discussed together